

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.A No. 25A/(MAH)/2016

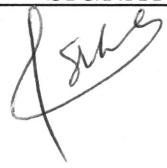
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2017

NAME OF THE PARTIES: M/s. R. S. Jhaveri Steel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013

S. No.	NAME	DESIGNATION	SIGNATURE
1	Pramod B. Shanf Associates, Practising Company Secretaries	Applicant / Petitioner	

**ORDER**

**CA No. 25A/441/NCLT/MB/2016**

1. The Applicants have filed an application for compounding offence committed under Section 166 of the Companies Act, 2013.
2. Authorised representative for the applicant submitted that the company is in losses. Hence lenient view may be taken by the Bench, while imposing compounding fees on each of the applicant.
3. Heard and perused the record. Prayer considered.
4. Taking the fact of the Company making losses into consideration, the offence committed under Section 166 of the Companies Act 2013 is hereby compounded by imposing compounding fees on the applicants as under:

1. M/s. R.S. Jhaveri Steel Pvt. Ltd. (Company)	50,000
2. Ms. Nisita Suketu Jhaveri (Director)	50,000
3. Shri Aniket Suketu Jhaveri (Director)	<u>50,000</u>
<b>Total=</b>	<b><u>1,50,000/-</u></b>

**The compounding fees be paid within thirty days.**

Sd/-

**BSV. PRAKASH KUMAR**  
Member (Judicial)

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)